

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO.1401
(TO BE ANSWERED ON 04.03.2016)**

HITS PLATFORMS

1401. SHRI ANURAG SINGH THAKUR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number and details of operators that have applied for Headend-In-The-Sky (HITS) platforms;
- (b) whether the Government has received complaints so far regarding operators, if so, the details and actions taken thereon;
- (c) whether the Ministry has undertaken any inspection so far, if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL RAJYAVARDHAN RATHORE (Retd.)}

(a): The Ministry has received applications to operate Headend-In-The-Sky (HITS) broadcasting services in the country from only two Companies namely M/s Noida Software Technology Park Limited and M/s Grant Investrade Limited who have been granted permission to operate the same.

(b), (c) & (d): The permission to HITS operators are given as per the "Guidelines for providing Headend-In-The-Sky Broadcasting Service in India" issued by the Ministry of Information & Broadcasting on 26.11.2009. As per the guidelines, the Ministry or its authorized representative shall have the right to inspect the broadcasting facilities. No prior permission/intimation shall be required to exercise the right of Government or its authorized representative to carry out the inspection. The company will, if required by the Government or its authorized representative, provide necessary facilities for continuous monitoring for any particular aspect of the companies' activities and operations. The Ministry has not made any such inspection as no complaints have been received in the Ministry against any HITS operators.
